

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Criminal Revision No. 217 of 2012

Navlal Sahu **Petitioner**

Versus

State of Jharkhand **Opposite Party**

CORAM: HON'BLE MRS. JUSTICE ANUBHA RAWAT CHOUDHARY

Through Video Conferencing

10/17.04.2021 Learned counsel for the petitioner Mr. Dilip Kumar Prasad, seeks adjournment.

2. The office record shows that a soft copy of this criminal revision petition along with its enclosure has been forwarded to the learned counsel for the petitioner at his e-mail id.

3. Learned counsel for the State Mr. P.D. Agarwal, is present.

4. Since a prayer has been made for adjournment, let this matter be posted under the same heading on 19.04.2021.

(Anubha Rawat Choudhary, J.)

Saurav/